

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH, ALLAHABAD

Original Application No: 682 of 1994

R.K.Shukla Applicant.

Versus

Union of India & Ors. Respondents.

Hon'ble Mr. S.Das Gupta, Member-A

Hon'ble Mr. T.L.Verma, Member-B

(By Hon'ble Mr. S.Das Gupta, A.M.)

Heard Shri K.S.Sasena, learned counsel
for the applicant.

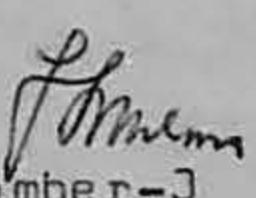
2. In this case, the father of the applicant died in harness on 25.5.1969. The applicant stated to have applied for employment on compassionate ground only on attaining the age of majority in the year, 1981. Since then, it is stated that the applicant had been making request to the Railway Authorities, but so far, no action has been taken on the request.

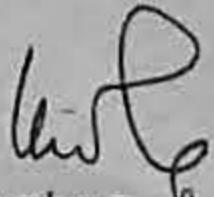
3. The application is clearly time-barred. However, the learned counsel for the applicant makes a request that the respondents be directed to consider the representation dated 4.2.1993 (Annexure A-3) which is pending with the Railway Board, in accordance with the extant Rules on this subject.

W.R.

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4. Even though this petition is time-barred, we feel, there may not be any objection on the part of the Railway Board in considering the representation of the applicant, stated to be pending with them. We, therefore, direct the respondents to consider the said representation and dispose it of on merit and on the basis of the framework of Rules governing compassionate appointment. We, however, make it clear that the decision of the Railway Board on this representation cannot give any cause of action for filing a fresh O.A. in this matter. With this direction, the case is disposed of accordingly.


Member-3


Member-A

Allahabad Dated: 21.7.94

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